| 1 | 2 | 3 | 4 |
|----|--------------|------|--|
| 5. | Gidi (Extn.) | 1x10 | M/s Daya Technical Services Pvt. Ltd. |
| 6. | Sudamdih | 2x10 | -do- |
| 7. | Dugda | 2x10 | -do- |
| 8. | Piparwar | 2x10 | M/s Daya Engin. Works |

- (b) All these are based on fuel as washery rejects/low Gross Calorific Value Coal.
- (c) The estimated capital requirement for projects are Rs. 35.00 crores each for Rajrappa, Bhojudih and Gidi, Rs. 37.5 crores for Gidi (Extension) and Rs. 75.00 crores each for Madhuband, Sudamdih, Dugda and Piparwar project.
- (d) For Rajrappa and Gidi projects, Civil works are in progress and major equipments have been ordered, for Madhuband project, activities like soil testing and levelling of site have been started, for Piparwar and Gidi (Extension) projects, parties have been asked to take possession of land and for Bhojudih, Dugda and Sudamdih projects, these plants can be set up after getting permission from Damodar Valley Corporation (DVC) for wheeling out power from DVC grid.
- (e) As per section 18 of the DVC Act, permission is to be obtained from DVC for setting up captive power plants in their command area. DVC gave permission for setting up of captive power plants at Rajrappa, Gidi, Bhojudih, and Madhuband in June, 1996, but did not give permission for wheeling out surplus power. This required further discussion and re-negotiation with the entrepreneurs. Further, the entrepreneurs had to undertake hydrological surveys for driving tubewells to provide the required water.

[Translation]

Termination of Services of Temporary Employees by SAIL

- (a) whether Steel Authority of India Ltd. Delhi is terminating the services of its temporary employees without serving any prior notices;
 - (b) if so, the reasons therefor;
- (c) the category-wise number of employees whose services have been terminated so far; and
 - (d) the steps being taken by the Government to check it?

THE MINISTER OF STEEL AND MINISTER OF MINES (SHRI BIRENDRA PRASAD BAISHYA): (a) to (d) Depending upon its requirements, Steel Authority of India Limited, Delhi, engages a few persons on a temporary basis,

by contract for specified periods, from time to time. On completion of the specified period of contract, the same lapses unless renewed.

[English]

Financial Assistance to Socio-Educational Development Centre

3586. SHRIMATI SARADA TADIPARTHI: Will the Minister of RURAL AREAS AND EMPLOYMENT be pleased to state:

- (a) the criteria adopted by Council for Advancement of Peoples Action and Rural Technology (CAPART) for providing financial Assistance to socio-educational development centres;
- (b) the institutes in Andhra Pradesh that received the financial assistance from CAPART during the last two years;
- (c) whether some irregularities have been noticed in their working; and
 - (d) if so, the details thereof and the action taken thereon?

THE MINISTER OF RURAL AREAS AND EMPLOYMENT (SHRI KINJARAPPU YERRANNAIDU): (a) CAPART provides financial assistance to voluntary organisations having at least three years experience after registration as a society under the Societies Registration Act of 1860 or under the corresponding State Act, or as a Trust registered under the Indian Trusts Act, 1882 or the Charitable and Religious Trusts Act, 1920, for undertaking rural development projects as per its guidelines.

(b) During the last two years, the number of voluntary organisations of Andhra Pradesh assisted by CAPART and the number of projects sanctioned to these voluntary organisations were as under:-

| Year | No. of Voluntary organisations assisted | No. of Projects sanctioned |
|---------|---|----------------------------|
| 1995-96 | 219 | 255 |
| 1996-97 | 316 | 365 |

Note: Provisional.

(c) and (d) Some of the voluntary organisations assisted by CAPART in Andhra Pradesh have come to adverse notice of CAPART. As on 15.7.1997, CAPART has blacklisted 23 such voluntary organisations in Andhra Pradesh.

Probe into Affairs of NISCOM

3587. SHRI SONTOSH MOHAN DEV : DR. T. SUBBARAMI REDDY :

Will the Minister of SCIENCE AND TECHNOLOGY be pleased to state :

(a) whether the Council of Scientific and Industrial Research has urged the CBI to thoroughly probe into the affairs of National Institute of Science Communications;